

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.09**  
**CP (IB) No.52/BB/2022**

**IN THE MATTER OF:**

M/s. Nippon Life Asset Management Ltd ... Petitioner  
Vs.  
Mr. Chandrashekar Hariharan ... Respondent

**Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 23.09.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Sh. Bhibas V Kittur  
For the Respondent : Sh. Srivatsa  
For the RP : Sh. Narayana Kamma

**ORDER**

1. Heard Mr. Bhibas V Kittur, learned Counsel for the Petitioner and Mr. Srivatsa, learned Counsel for the Respondent and Mr. Narayana Kamma, learned Counsel for the RP.
2. The learned Counsel appearing for the Respondent seeks time to file objections as well as vakalath.
3. List the C.P on **20.10.2022.**

— sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— sd —

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**